

Subject: **The Draft Telecommunications tariff (65th Amendment) order, 2020.**
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Date: 03/03/20 04:16 PM
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In reference to ceiling limit imposed by TRAI on bulk SMSs vide TRAI circular "*Telecom Commercial Communication Customer preference (Tenth Amendment) Regulations 2012 and Telecommunications tariff (fifty fourth amendment) order, 2012*".

It may be pointed that :-

Bulk SMS feature is being used by Indian Railways for many critical applications like monitoring by Data logger for signaling system, for crew management and for control information which is solely for efficient operation of train i.e. they are **non commercial** in nature.

Indian railways is governmental organization involved in providing **essential services to the country** and ensuring **safety** of fellow **passengers**. This is considered as life line of nation.

Exemption of Indian Railways from bulk SMSs ceiling limit would be in spirit of **intra ministerial co-ordination** as proposed by hon'ble PM, thereby enabling "**max governance and min government**" to serve **national interest** at large.

I am in support of exemption of Indian railways from this ceiling limit for bulk SMS as per The Draft Telecommunications tariff (65th Amendment) order, 2020.

With Best Wishes
Aruna Singh
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